THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)

Item No. 4
CP (IB) No. 108/Chd/Pb/2019

Under Section 7 of the Insolvency & Bankruptcy Code, 2016

In the matter of:-

Corporation Bank …Petitioner-Financial Creditor

Vs.

Jindal Specialty Textiles Limited …Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Yash Pal Gupta, Advocate for the petitioner-financial creditor.
Mr. A.P.S. Madaan, Advocate for the respondent-corporate debtor.

A date is jointly requested by learned counsel for the parties that the OTS is at final stage and has been referred to the higher authorities for approval of the same, so one month time has been sought. It is made clear that it will be the last opportunity for settlement/OTS failing which arguments will be heard on next date of hearing and the parties are directed to file short written submissions alongwith supporting case law(s), if any, at least one week before the next date of hearing after exchanging copies with each other. The matter be listed on 22.12.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

November 16, 2022
YP